

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2213
ANSWERED ON FRIDAY THE 11TH DECEMBER, 2015/
AGRAHAYANA 20, 1937(SAKA)**

COMMITTEE ON CSR

QUESTION

**2213. SHRI BAIJAYANT JAY PANDA:
SHRI B.N. CHANDRAPPA:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the High Level Committee constituted by the Government to suggest measures for monitoring the progress of implementation of Corporate Social Responsibility (CSR) policies has submitted its Report;
- (b) if so, the details of recommendations made by the said committee along with action taken by the Government thereon;
- (c) whether the Government proposes uniformity in tax exemption for CSR expenditure to all eligible activities, if so, the details thereof;
- (d) whether the Government proposes to amend the Companies Act to incorporate the recommendations, if so, the details thereof; and
- (e) whether the Government has any proposal to give a little bit freedom to companies on CSR expenditure, including increasing the administrative expenditure, if so, the details thereof?

ANSWER

**THE MINISTER OF CORPORATE AFFAIRS
कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)
(श्री अरुण जेटली)**

(a): Yes, Madam

(b): The report alongwith its recommendations has been placed on the Ministry's website (www.mca.gov.in).

(c): No, Madam

(d): The Companies Law Committee is examining the issues related to amendments required, if any, in the Companies Act, 2013 and rules thereunder.

(e): The Companies are required to formulate their CSR policies, if applicable, under the provision of Section 135 of the Companies Act, 2013, Schedule VII of the Act and Companies CSR Policy Rules, 2014 read with General Circular dated 18.06.2014 issued by the Ministry of Corporate Affairs.
